

ment. But, sir, the members of the Treasury Benches are not listening and they are talking among themselves.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : Sir, I am listening.

SHRIMATI GEETA MUKHERJEE : I am sorry; I did not notice him.

MR. DEPUTY-SPEAKER : He is very much alert also.

SHRIMATI GEETA MUKHERJEE : Yes; he is alert, I did not notice him.

SHRI K.V. THANGKA BALU : You did not notice me, because I am a back bencher.

SHRIMATI GEETA MUKHERJEE : No; you are not a back bencher in any case.

SHRI R. ANBARASU (MADRAS CENTRAL) : He is alert and active also.

SHRIMATI GEETA MUKHERJEE : Sir, as far as the question of reservation of jobs for the Scheduled Castes, the Scheduled Tribes and the other Backward Classes is concerned, I want to make a demand that 50 per cent of all these jobs have to be reserved for women in each of these categories. That is very much necessary, because we are 50 per cent of the population. This is my demand. I hope that the House would support this demand and would help in carrying forward our Indian women to a much better position than they are today.

With these words, I support this Bill.

MR. DEPUTY-SPEAKER : Now, the Minister of Textiles will introduce two Bills and after that, we will resume our discussion.

14:10 hrs.

SICK TEXTILE UNDERTAKING (NATIONALISATION)
AMENDMENT BILL

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : Sir, I beg to move for leave to introduce a Bill to amend the Sick Textile Undertakings (Nationalisation) Act, 1974 and the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to amend the sick textile Undertakings (Nationalisation) Act, 1974 and the swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986."

The motion was adopted.

SHRI G. VENKAT SWAMY: Sir, I introduce the Bill.

14.12 hrs

[English]

TEXTILE UNDERTAKINGS (NATIONALISATION) BILL

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the textile undertakings, and the right, title and interests of the owners in respect of the textile undertakings, specified in the First Schedule with a view to augmenting the production and distribution of different varieties of cloth and yarn so as to subserve the interests of the general public and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the textile undertakings, and the right, title and interests of the owners in respect of the textile undertakings, specified in the First Schedule with a view to augmenting the production and distribution of different varieties of cloth and yarn so as to subserve the interests of the general public and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI G. VENKAT SWAMY: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Both these Bills will be taken up together for discussion.

14.13/2 hrs

[English]

CONSTITUTION (EIGHTY-SIXTH AMENDMENT) BILL

(Amendment of article 16)

MR. DEPUTY-SPEAKER: Now, we resume the discussion on the Constitution (Eighty-sixth Amendment) Bill. Dr.